

ITEM NO.32 + 33

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8586/2017

(Arising out of impugned final judgment and order dated 30-09-2016 in CRLA No. 46/2016 passed by the High Court Of Delhi At New Delhi)

NAIM AHAMED

Petitioner(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

with

SLP (Cr1.) No. 7427 of 2018  
(exemption from filing c/c of the impugned Judgment)

Date : 10-01-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

Amicus Curiae Ms. Indira Jaising, Sr. Adv.  
Ms. Astha Sharma, Adv.

For Petitioner(s) Mr. Raj Kishor Choudhary, AOR  
Mr. Shakeel Ahmed, Adv.  
Mr. Anupam Bhati, Adv.  
Mr. Nakul Chaudhary, Adv.  
Mr. Amir Kaleem, Adv.  
Mr. Rizwan Ahmed, Adv.  
Mr. Waseem Akhatar Khan, Adv.

For Respondent(s) Ms. Garima Prashad, AAG  
Mr. Vishnu Shankar Jain, Adv.  
Mr. Shadab Khan, Adv.  
Mr. Marbaing Khongwir, Adv.

Mr. Gurmeet Singh Makker, AOR  
Mr. K. L. Janjani, Adv.  
Mr. Ketan Paul, Adv.  
Mohd. Akhil, Adv.  
Ms. Deepabali Dutta, Adv.  
Mr. Nakul Chengappa K.K., Adv.  
Mr. T. S. Sabarish, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP (Cr1.) No. 8586/2017

Heard learned counsel for the parties.

Arguments remained inconclusive.

List tomorrow i.e. on 11.01.2023 for further arguments.

SLP (Cr1.) No. 7427 of 2018

We find no ground to interfere with the impugned order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

Let the interim order dated 14.09.2018 granting stay on arrest to the petitioner, to continue for a further period of four weeks, with liberty to the State to take further action as the law permits.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER